

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 1203
TO BE ANSWERED ON 09.02.2022**

MPLAD FUNDS

1203. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government has decided to release MPLAD funds upto March 2020;

(b) if so, the State-wise details of funds released during 2018-19 to 2019-20;

(c) whether the Government recently sanctioned and released a token fund through MPLADS to Members;

(d) if so, the details thereof; and

(e) the details of proposal for release and utilisation of funds for the Members of Parliament of Lok Sabha who have retired on and after 01-04-2020 along with the details of relaxation in the guidelines thereto?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)

(a)&(b) Yes, Sir. The State-wise details of funds released during 2018-19 to 2019-20 are given in Annexure-I.

(c)&(d) Yes, Sir. The MPLAD Scheme was non-operational for two financial years 2020-21 & 2021-22 for managing the economic and health impacts of COVID-19 pandemic and same has been restored in accordance with the decision taken by the Union Cabinet in its meeting held on 10-11-2021, for the remaining part of the Financial Year 2021-22 with release of MPLADS fund at the rate of ₹ 2 crore per Member of Parliament in one instalment. Details of funds released for the remaining part of FY 2021-22 are given in Annexure-II.

(e) In case of those MPs who demitted office during the period of non-operation of the MPLAD Scheme (i.e., from 8-4-2020 to 9-11-2021), the period of non-operation of the Scheme will not be taken into account for calculating the timelines of 18 months and 3 months for the completion of works and settlement of accounts as provided in the para 4.10.1 of the extant MPLADS Guidelines (Annexure-III & IV).

ANNEXURE-I**ANNEXURE FOR PART (a) and (b) OF LOK SABHA UNSTARRED QUESTION No. 1203 TO BE REPLIED ON 09.02.2022****The State-wise details of funds released for the Financial Years(FYs) 2018-19 & 2019-20**

S. No	State	Funds Released by GOI (in Rs. Crore) FY 2019-2020	Funds Released by GOI (in Rs. Crore) FY 2018-2019
1	A&N Islands	2.5	5
2	Andhra Pradesh	155	90
3	Arunachal Pradesh	12.5	15
4	Assam	100	67.5
5	Bihar	227.5	170
6	Chandigarh	5	5
7	Chattisgarh	70	77.5
8	D & N Haveli	2.5	5
9	Daman&Diu	5	2.5
10	Delhi	40	20
11	Goa	12.5	2.5
12	Gujarat	170	160
13	Haryana	55	62.5
14	Himachal Pradesh	27.5	32.5
15	Jammu&Kashmir	37.5	32.5
16	Jharkhand	80	52.5
17	karnataka	175	127.5
18	Kerala	132.5	77.5
19	Lakshadweep	2.5	0

20	Madhya Pradesh	187.5	190
21	Maharashtra	265	177.5
22	Manipur	12.5	15
23	Meghalaya	15	12.5
24	Mizoram	10	10
25	Nagaland	10	10
26	Odisha	137.5	110
27	Puducherry	10	5
28	Punjab	92.5	75
29	Rajasthan	147.5	115
30	Sikkim	10	10
31	tamil nadu	267.5	212.5
32	Telangana	90	40
33	Tripua	12.5	7.5
34	Uttar Pradesh	485	455
35	Uttarakhand	32.5	25
36	West Bengal	222.5	185
37	Nominated	35	27.5
	TOTAL	3355	2614.5

ANNEXURE-II**ANNEXURE FOR PART (c) and (d) OF LOK SABHA UNSTARRED
QUESTION No. 1203 TO BE REPLIED ON 09.02.2022****Details of funds released for the remaining part of
the Financial Year 2021-22**

S.No	State	Funds Released by GOI (in Rs. Crore)
1	A & N Islands	0
2	Andhra Pradesh	4
3	Arunachal Pradesh	2
4	Assam	12
5	Bihar	20
6	Chandigarh	0
7	Chhattisgarh	8
8	D & N Haveli	0
9	Daman & Diu	0
10	Delhi	4
11	Goa	0
12	Gujarat	20
13	Haryana	10
14	Himachal Pradesh	4
15	Jammu & Kashmir	0
16	Jharkhand	0
17	Karnataka	0
18	Kerala	0
19	Lakshadweep	0
20	Madhya Pradesh	10
21	Maharashtra	12
22	Manipur	0
23	Meghalaya	0
24	Mizoram	0
25	Nagaland	0

26	Nominated	0
27	Odisha	0
28	Puducherry	0
29	Punjab	0
30	Rajasthan	2
31	Sikkim	0
32	Tamil Nadu	0
33	Telangana	0
34	Tripura	0
35	Uttar Pradesh	0
36	Uttarakhand	0
37	West Bengal	2
	TOTAL	110

**FOR PART (e) OF LOK SABHA UNSTARRED QUESTION NO. 1203 TO
BE REPLIED ON 09.02.2022**

Most Immediate

No. C-22/2021-MPLADS
Government of India
Ministry of Statistics & Programme Implementation
(MPLADS Division)

East Block-6, Level-6
R. K. Puram, New Delhi-110066
Dated: 25.11.2021

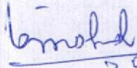
CIRCULAR

Subject: - Restoration and continuation of Members of Parliament Local Area Development Scheme (MPLADS) during the remaining part of Financial Year 2021-22 and up to Financial Year 2025-26.

The Union Cabinet in its meeting held on 6th April 2020, decided not to operate MPLADS for the FYs 2020-21 and 2021-22 and placed the MPLADS funds for the FYs 2020-21 and 2021-22 at the disposal of Ministry of Finance for managing the health and adverse impacts of COVID-19 on the society. The Ministry issued a detailed Circular dated 08-04-2020 containing instructions / guidelines to this effect.

2. Subsequently, the Ministry received a number of references from Hon'ble Members of Parliament and other stakeholders requesting for the restoration of MPLADS. Accordingly, the Government has decided for restoration of MPLADS for the remaining part of the financial year 2021-22 and continue MPLADS up to FY 2025-26.
3. In view of the above decision, the following will come into effect immediately
 - a. The MPLADS is restored for the remaining part of the Financial Year (FY) 2021-22 effective from 10-11-2021 and the Scheme is extended up to FY 2025-26 in accordance with the extant MPLADS Guidelines.
 - b. During the remaining part of the FY 2021-22, the Ministry will release MPLADS funds at the rate of ₹ 2 crores per Member of Parliament in one instalment, on fulfilment of criteria for the release of first instalment of a Financial Year in accordance with extant MPLADS Guidelines.
 - c. During the period of FYs 2022-23 to 2025-26, the annual entitlement per Member of Parliament (MP) will remain at ₹ 5 crores which will be released in two instalments of ₹ 2.5 crore each, subject to the fulfilment of conditions as per the extant MPLADS Guidelines.
 - d. The entitlement of ₹ 2 crore of a Member of Parliament for the remaining period of 2021-22 will be admissible only if the tenure of Member of Parliament is more than 35 days in the remaining period of FY 2021-22.
 - e. The effective period of non-operation of MPLADS shall be from 08-04-2020 to 9-11-2021 for the purpose of entitlement of Member of Parliament under MPLADS. Accordingly, the Ministry shall not release any MPLADS instalments for the FY 2020-21 and the amount of instalment has been revised to ₹ 2 crores per Member of Parliament for the remaining part of FY 2021-22.

- f. For the purpose of release of instalments of the FY 2021-22, the period of FY 2020-21 will not be taken into account for the conditions of previous year mentioned in Para 4.3, instead FY 2019-20 will be considered as the previous year.
- g. In case of those MPs who demitted office during the non-operation of the Scheme and whose instalments are pending with the Ministry, the period of non-operation of MPLADS will not be taken into account for calculating the timelines of 18 months and 3 months for the completion of works and settlement of accounts as provided in the Para 4.10.1 of the extant MPLADS Guidelines.
- h. The Ministry's Circular dated 08-04-2020 on the subject of Non-operation of MPLADS for two years (2020-21 & 2021-22) is hereby rescinded.
4. The Nodal District Authorities are, therefore, requested to send proposals for the release of instalments, complete in all respects and duly signed like all relevant fund-related documents i.e. Monthly Progress Report (MPR), Utilization Certificate (UC), Provisional Utilization Certificate (PUC) and Audit Certificate (AC) and also fulfilling criteria of unspent and unsanctioned balance of funds as applicable, immediately, so as to enable this Ministry to process the same and be ready for release of funds under the Scheme **subject to the allotment of funds by the Ministry of Finance in due course of time.**
5. This issues with the approval of the Competent Authority.


25.11.2021
(Tanweer Qamar Mohammad)
Joint Secretary (MPLADS)
Email: mplads@nic.in

To

1. All Hon'ble Members of Parliament of Lok Sabha and Rajya Sabha
2. All Chief Secretaries of States / UTs
3. The Nodal Secretaries of States / UTs
4. The Commissioners Corporations of Delhi/Chennai/Mumbai/ Kolkata
5. All District Collectors/ District Magistrates/ Deputy Commissioners

Copy for information to:

6. PS to Hon'ble Deputy Chairman, Rajya Sabha
7. PS to Hon'ble Speaker, Lok Sabha
8. PS to Hon'ble MoS (I/C), Statistics & Programme Implementation
9. PS to Cabinet Secretary, Cabinet Secretariat, New Delhi
10. Sr. PPS to Secretary (Expenditure) / Secretary (Economic Affairs), Ministry of Finance
11. Sr. PPS to Secretary, Ministry of Parliamentary Affairs, New Delhi
12. Secretary / Director General (C&A)/Additional Secretary / AS&FA (MoSPI) / Controller of Account / DS (IFD) of MoSPI
13. Additional Secretary / Joint Secretary, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi
14. Director, Committee on MPLADS, Rajya Sabha Secretariat, New Delhi
15. Additional Director, Committee on MPLADS, Lok Sabha Secretariat, New Delhi
16. NIC-MOSPI with the request to upload on the MPLADS portal

ANNEXURE-IV

ANNEXURE FOR PART (e) OF LOK SABHA UNSTARRED QUESTION No. 1203 TO BE REPLIED ON 09.02.2022

4.10.1. Completion of works/settling of accounts: The work of MPLADS shall be completed within 18 months from the date of demitting office in case of Rajya Sabha MPs or dissolution of the Lok Sabha. District Authorities shall settle and close the account of the concerned MP after completing all other formalities in another 3 months time, under intimation to the Govt. of India and with detailed information in the Monthly Progress Report (MPR). If the District Authority does not finish the projects within 18 months of demitting of an MP or dissolution of Lok Sabha, the District Authority will be required to complete the balance work out of State/District funds. In no case, any extension will be given and District Authority shall be held responsible in case of any lapse in this regard.
